

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

12.

C.P.(IB)/86(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.04.2024

NAME OF THE PARTIES: JM Financial Credit Solutions Limited
Vs
R M Bhuther And Company Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Shyam Kapadia a/w Ms. Mihika Jalam, Ms. Aafreen Noor and Ms. Muskan Arora i/b Khaitan & Co., Ld. Counsel for the Financial Creditor present. Mr. Rohit Gupta a/w Mr. Pranar Narsaria, Ms. Feroza Bharucha and Mr. Raghav Dharmadhikari i/b Rashmikant & Partners, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor seeks time to file reply. Time allowed with a cost of Rs.25,000/- (Rupees Twenty-five Thousand only) to be paid to the "Prime Minister's Relief Fund" through *Bharatkosh*.
3. List this matter on 07.05.2024 for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)